

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 201
IB-58/ND/2020

IN THE MATTER OF:

M/s. Divine Heights International

...PETITIONER

Vs.

M/s. Aarcity Infrastructure Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 07.01.2021
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :
For the Respondent/ Corporate-debtor :

ORDER

None appeared at the time of Virtual Hearing of the matter on behalf of both the parties, therefore in the interest of justice, matter is adjourned to **28.01.2021**. If the parties fail to appear on the next date of hearing, the petition will be dismissed for default of non-prosecution.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(P.S.N. Prasad)
Member (J)